

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**



Hearing through video conferencing

T.A./61/9240/2020

This the 30<sup>th</sup> day of December, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**

Neelam Sharma,  
Wife of Shri Vipan  
R/o Paccki Dhaki,  
Jammu NoNo.50.

.....Applicant

(Advocate: Mr. B.S. Manhas)

**Versus**

1. State of J&K through its Commissioner/Secretary,  
To Government, GAD/Incharge Estates Department,  
Civil Sectt. Jammu.
2. The Director, Estates J&K State, Civil Sectt. Jammu.
3. Deputy Director, Estates, Manda Jammu.

.....Respondents

(Advocate:- Mr. Rajesh Thappa, Additional Advocate General)

**O R D E R  
[O R A L]**

**Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -**

The case of Ms.Neelam Sharma is that the respondents have not released her salary from November, 2001 to February, 2006. Respondents are directed to release the arrears of the salary, if any, due under rule provided the applicant works for the said period and was on the master roll

of the department within a period of one month from the date of receipt of a certified copy of this order.

3. It is made clear that I have not entered into the merits of the case.
4. No order as to cost.

(RAKESH SAGAR JAIN)  
MEMBER (J)

*Ak/-*